

AS INTRODUCED IN THE RAJYA SABHA
ON THE 4TH FEBRUARY, 2022

Bill No. XL of 2021

THE CONSTITUTION (AMENDMENT) BILL, 2021

A

BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2021. Short title and commencement.
- (2) It shall come into force at once.
- 5 2. In the Preamble to the Constitution, for the words "SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC", the words "SOVEREIGN SOCIALIST SECULAR FEDERAL DEMOCRATIC REPUBLIC" shall be substituted. Amendment of the Preamble.

STATEMENT OF OBJECTS AND REASONS

The essence of democracy is that the will of the people should prevail. In India, Parliament and the State Legislatures reflect the will of the people. As enshrined in the Constitution, the Union Government, the State Governments and the democratic institutions guide the people of India.

2. The Indian Constitution contains the idea of Federalism, but it is not explicitly stated. The design of the Parliament & Legislative Assemblies, Union Government & State Governments, and the relation between them reflects the idea of federalism.

3. The establishment of local-self Governments reflects the principles of power sharing with the people. This also reflects that the Constitution strives for power sharing and thereby for the establishment of the people's rule. The idea of federalism strengthens devolution of power.

4. The democratic institutions provided in the Constitution are providing strength to the Indian Union. However, it cannot be denied that these institutions have suffered considerable stresses and strains. It is necessary that these institutions remain healthy and do not suffer considerable pressure.

5. It is, therefore, proposed to amend the Constitution to spell out explicitly the ideal of Federalism in its preamble.

Hence this Bill.

DR. V. SIVADASAN

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

PREAMBLE

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:

*** *** *** *** *** *** *** ***

RAJYA SABHA

A

BILL

further to amend the Constitution of India.

(Dr. V. Sivadasan, M.P.)